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NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/1/2015
NAME OF THE TRANSFEROR : UNION OF INDIA
NAME OF THE TRANSFERRE : FINANCIAL TECHNOLOGIES INDIA PVT LTD
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Kumarpal R Chopra
for Mitsaa Legal
Counsel for Respondent 29
11/2/18

2. Dr. D. Srinivasan
C982.
B. Dhanraj
Counsel for Petitioner

3. SRINIVASAN. M.D
Counsel for
R2-4, 19-21, 23, 24, 26, 27

4. Edward Janner
1/6 curi Anand
Mugdha
Counsel for R1,
K5-8, 10, 17
9, 18, 22

OK

Srinivasan
M.D

Ed

ORDER

Counsel for R1, R5 to R8, R9, R10, R17, R18 and R22 present and filed the written submissions. Counsel for R2 to R4, R19 to R21, R23, R24, R26 and R27 present. Counsel for R29 also present. No representation on behalf of R25 and R28. It has been informed that R25 has already been expired. R28 has been represented by the Counsels viz., Mr. Vinothkumar and Mr. Srinivasan, as reflected from the order dated 10.11.2017. Mr. Srinivasan is present and submitted that, at the initial stage, he has represented R28 by mistake. However, as seen from the order dated 03.10.2017 Mr. Srinivasan has represented R28 on the said date of hearing also. So, the same cannot be said to have been done by mistake.

The proceedings of the Court are presumed to be correct. Having known the fact as mentioned above, the Counsel submitted that he is not authorized to represent R28. Therefore, R28 being not represented by any Counsel, is proceeded *ex parte*.

Counsels, except R25 and R28 have filed the written submissions; copies of which are given to the Counsel for the Petitioner. The matter is **reserved for order**.

^{-scl-}
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

^{-sd-}
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk